

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 04**  
**(IB)-710(PB)/2022**

**IN THE MATTER OF:**

State Bank Of India	...	Applicant/Petitioner
Vs		
Sh. Neeraj Singal	...	Respondent

**Order under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 01.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Mr. S. L. Gupta, Advocate for FC
For Respondent	:	Mr. Sudhir Makkar Sr. Adv., Ms. Ranjan Roy Gawai, Ms. Vasudha Sen, Mr. Vineet Wadhwa, Ms. Saumya Gupta, Mr. Krishna Rastogi, Advs.
For the RP	:	Mr. Rishabh Jain, Adv with Mr. Amit Jain, RP

**ORDER**

Ld. Counsel Mr. S. L. Gupta for the Financial Creditor seeks and is granted time to plead that the bank has a right to file a response to the objections filed by the Personal Guarantor to the report filed under Section 99 of the IBC by the Resolution Professional and to substantiate the same by relying on certain judicial decisions of the Courts.

At his request, list the matter again **on 23.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**